

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. (IB)-52(PB)/2017
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President




SH. R.VARADHARAJAN
Hon'ble Member (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE PRINCIPAL BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 26.04.2017**

NAME OF THE COMPANY: Dart Global Logistics Pvt. Ltd.
Vs
Radikal Foods Ltd. & Anr.

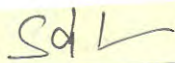
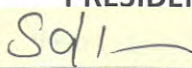
SECTION OF THE COMPANIES ACT: U/s 9 of Insolvency And Bankruptcy Code 2016

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

1.	MANOJ SHARMA	ADV.	Petitioner	
2.	MANEESHA DHIR	} Adv.	Respondent No.1	
3.	MILAN SINGH NEGI			
<u>ORDER</u>				
4.	Vaish Singh	Adv	Respondent No.2	

We have been apprised by the Respondent – Corporate Debtor that proceedings in a winding up petition are already in progress with the Hon'ble High Court of Delhi and the same is posted for hearing on 02.5.2017.

List on 03.5.2017.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
26.4.2017